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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

**C.P. No. 27(Kol)2009**

**C.A. 539/2009**

C.A 209/2011

C.A 211/2011

**Present:Hon'ble Chief Justice (Retd.) Shri M. M. Kumar, President &  
Hon'ble Member (J) Shri Vijai Pratap Singh**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>th</sup> February, 2017, 10.30 A.M**

Name of the Company		Rajkishor Shaw & Anr. -Versus- Vishal Gases Pvt. Ltd. & Ors.		
Under Section		<b>397/398</b>		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	

1. ANIMESH PAUL Petitioners No. 1&2 *Animesh Paul*  
i. PATITA PARAN BISWAS, now respondent *P. Biswas* 8/2/17.  
*8/2/17*

08/02/2017 – C.P.No. 27/(kol) /2009 – Vishal Gases Pvt. Ltd.

IA. No. 37/2017

ORDER

This is an application for impleadment of the heirs of the petitioner No. 1. The details of the heirs are given at page 15 with prayer for permission to substitute them for the petitioner No. 1, Shri Raj Kishore Shaw, who died intestate on 30/10/2016. A copy of the death certificate has been placed on record. The application is supported by an affidavit. Counsel for the respondents duly served with the substitution application.

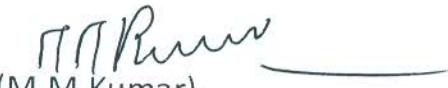
After hearing the counsel of the parties we are of the view that after the death of the petitioner no. 1 his legal representatives have to be put on record. Accordingly, the application is allowed. Let the revised petition incorporating the names of the heirs ~~have to~~ be filed within 1 week with copies served on the respondents. We would make it clear that respondents are at liberty to argue impleadment of the legal heirs of the petitioner no. 1.

List the matter on 03/03/2017.



(Vijai Pratap Singh)

Member (J)



(M.M. Kumar)

President